

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1250 of 2019**

**IN THE MATTER OF:**

**Avail Financial Services Limited**

**...Appellant**

**Versus**

**Sunworld City Private Limited**

**...Respondent**

**Present:**

**For Appellant: Present but appearance not marked.**

**For Respondent: Mr. Kshitiz Garg, Mr. Amol Sinha and  
Mr. Anshum Jain, Advocates**

**ORDER**

**03.02.2020** It is stated that Reply has been filed. Counsel for Appellant states that copy of cheque dated 31<sup>st</sup> March, 2017 mentioned in order dated 15<sup>th</sup> November, 2019 has not been filed. He states that the Appellant would not be relying on the said cheque.

List the Appeal 'for admission (after Notice)' on **05<sup>th</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*pks/md*